

**Mr. Speaker:** All people know how long the Parliament sits. During the hours of Parliament, for some other function I cannot adjourn the House. Individual Members can go; I can't prevent them.

**Shri D. C. Shirma (Gurdaspur):** For us Parliament is the first concern.

**Mr. Speaker:** There is no disparagement to any of the other functions. They choose their time; we choose our time.

I want to make it clear that there is absolutely no disparagement so far as such ceremonies are concerned. I do not know if all the 500 Members have been invited. I understand only 40 or 50 have been invited. Even without such an invitation, a number of Members are absent from time to time. Therefore, they need not make that an excuse for getting out of the House; they may go independently.

12-17 hrs.

ORISSA APPROPRIATION (No. 2) Bill,\* 1961

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1961-62.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1961-62."

*The motion was adopted.*

**Shri B. R. Bhagat:** Sir, I introduce\*\* the Bill.

12.18 hrs.

LEGAL PRACTITIONERS BILL—  
Contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri R. M. Hajarnavis on the 26th April, 1961, namely:—

"That the Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Councils and an All India Bar, as reported by the joint Committee, be taken into consideration."

Out of 5 hours allotted for this Bill 3 hours and 35 minutes have already been taken.

**Shri Braj Raj Singh (Ferozabad):** Sir, the time will have to be extended.

**Mr. Speaker:** How much time has been allowed?

**Shri Narayanankutty Menon (Mukandapuram):** Altogether five hours have been allotted.

**Mr. Speaker:** How long would they require for clause-by-clause consideration?

**Shri Narayanankutty Menon:** At least two hours.

**Mr. Speaker:** If you want two hours more, I think I will have to apply guillotine. Only 1 hour and 25 minutes remain.

**Shri Narayanankutty Menon:** Certain provisions are important, and there are many amendments also.

**Mr. Speaker:** How long does the hon. Minister propose to take?

**The Minister of Law (Shri A. K. Sen):** Not more than 30 minutes. It is more or less non-controversial, excepting with regard to particular clauses.

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\*\*Introduced with the recommendation of the President.